



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

www.rbi.org.in

DBR.No.DEA Fund Cell.1642 /30.01.002/2018-19

August 27, 2018

The Chairman / Managing Director & CEO /
Chief Executive Officers
All Banks

Dear Sir / Madam,

The Depositor Education and Awareness Fund Scheme, 2014 – Revised timeline for submission of Reconciliation Certificate (Form III)

Please refer to paragraph 3 of the Operational Guidelines, Key Features (Annex I) issued vide our letter DBR No. DEA Fund Cell 3044/ 30.01.002/2017-18 dated September 27, 2017, regarding submission of Reconciliation Certificate (Form III) as at the end of June and December every year.

2. On a review, it has been decided that banks shall submit the Reconciliation Certificate as on March 31 and September 30 every year duly signed by two senior officers, **other than those involved in the operations of DEA Fund** i.e. transfer and refund claims for unclaimed deposits. This Certificate should also be signed by the concurrent auditors of the bank, certifying agreement of balances of the bank as shown in their general ledger with the amount reflected in the DEA Fund account maintained by RBI. This Certificate shall be forwarded in pdf format to dboddeafcell@rbi.org.in and the hardcopy must reach DEA Fund Cell, Department of Banking Regulation, Reserve Bank of India, Central Office, 12th Floor, Mumbai, in original, not later than April 30 and October 31 respectively. The banks for which Reconciliation Certificate is not received by due date, further settlement of claims will be withheld until receipt of the Reconciliation Certificate.

बैंकिंग विनियमन विभाग, केंद्रीय कार्यालय, 12^{वीं} और 13^{वीं} मंज़िल, केंद्रीय कार्यालय भवन, शहीद भगत सिंह मार्ग, मुंबई 400001

टेलीफोन /Tel No: 022- 22700773 फ़ैक्स/Fax No: 022- 22700773

Department of Banking Regulation, Central Office, 12th & 13th Floor, Central Office Bhavan, Shahid Bhagat Singh Marg, Mumbai -

400001 email: dboddeafcell@rbi.org.in

Tel No:022- 22700773 Fax No: 022- 22700773



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

3. The revised timelines for submission of Reconciliation Certificate will be effective from September 2018. However, it is clarified that for the year 2018 banks shall submit two Reconciliation Certificates i.e. for June 2018 and September 2018.
4. In order to avoid any kind of discrepancy in reconciliation of the DEA Fund balances, the banks shall record the transactions in their books on actual basis i.e. only after settlement of claim/remittance from/to the DEA Fund maintained by RBI.
5. The banks are advised to follow the above instructions meticulously. Any failure on their part to adhere to the above instruction will be viewed seriously by RBI.

Yours faithfully,


(Prakash Baliarsingh)
Chief General Manager